

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/724/2021

This the 15th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mahjabeena Akhter d/o Gh. Mohiuddin Sheikh, r/o Village Nawa,
Tehsil & District Kulgam Kashmir.



.....Applicant

(Advocate:- None)

Versus

1. State of J&K Commissioner/Secretary to Government Health & Medical Education Deptt. , Civil Secretariat, Srinagar/Jammu.
2. Director Health Services Kashmir-Srinagar.
3. Secretary Service Selection Board Zum Zum Hotel Rambagh, Srinagar.
4. Chief Medical Officer Anantnag.
5. Block Medical Officer, Verinag.

.....Respondents

O R D E R[ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 15.2.2021, nobody had joined the video conference on behalf of the applicant and the case

was listed today i.e., 15.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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